

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.255 of 2007

Thursday, this the 19th day of April, 2007.

CORAM:

HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER

Nirmala S,
Nirmala Bhavan,
Punnamoodu, Pallichal.P.O.
Kalliyoor,
Thiruvananthapuram. - Applicant

(By Advocate Mr MVS Nampoothiry)

Vs

1. Union of India represented by
the Secretary to Government,
Ministry of Information and Broadcasting,
New Delhi.
2. The Director General,
Doordarsan Kendra, Cipico Marg,
Mandi House, New Delhi.
3. The Director, Prasar Bharathi,
(Broadcasting Corporation of India),
Doordarsan Kendra,
Trivandrum. - Respondents

(By Advocate Mr NN Sugunapalan for R.2&3)

The application having been heard on 19.4.2007, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER

The applicant in this case is the wife of late Shri G Sunil Kumar, a last grade permanent employee working under the Doordarshan Kendra, Trivandrum. He died while in service on 12.5.2002 leaving behind his widow (applicant) and two daughters, aged 12 and 9 years respectively. According to the applicant, her husband was the sole earning member of the family. With his death she and her dependent children had become destitutes. She had

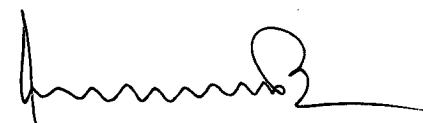
submitted a representation for appointment under the Dying in Harness Scheme on 15.6.2005 (A-2). So far, according to the applicant, no steps have been taken by the respondents to provide her the appointment on compassionate grounds. She has, therefore, sought a direction from this Tribunal to direct the respondents to appoint her to any permanent post under the Dying in Harness Scheme forthwith.

2. I have heard Shri MVS Nampoothiri counsel for applicant and Shri NN Sugunapalan, counsel for respondents 2 & 3.

3. It is noted with concern that the respondents have not conveyed the decision taken, if any, by them on the applicant's request for appointment on compassionate grounds made way back on 15.6.2005. The very purpose of appointment on compassionate ground is to provide immediate employment assistance to a member of the family of the deceased employee and to save the family from penury. Of course, the applicant has to satisfy the necessary conditions prescribed by the Government for such appointments.

4. Counsel on both sides have agreed that this O.A can be disposed of by directing the respondents to consider the request of the applicant for compassionate grounds dated 15.6.2005 and to pass an appropriate order, if not already done, and convey the same to the applicant within a period of two months from the date of receipt of copy of this order. It is ordered accordingly.
No costs.

Dated, the 19th April, 2007.



GEORGE PARACKEN
JUDICIAL MEMBER

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